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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


IA 26 of 2018 in C.P. (I.B) No. 149/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: Himanshubhai Varta
V/s.
Bank of Baroda & Ors.

Section of the Companies Act: Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NARENDRA L. JAIN	Adv. for appl.		
2.				

ORDER

Learned Advocate Mr. Narendra Jain present for Applicant. None present for Respondent in IA 26/2018.

Proof of dispatch of copy of application on Respondents filed.

Proof of service not filed.

Applicant is directed to issue notice of date of hearing on Respondent and shall file proof of service.

Respondent shall file reply, if any, within one week serving a copy in advance to other side.

List the matter on 01.02.2018


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 18th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL